

- (1) S.O. 1862 (E), dated the 30th July, 2010, publishing the Newsprint Control (Amendment) Order, 2010.
- (2) S.O. 1863 (E), dated the 30th July, 2010, publishing the Newsprint Control (Amendment) Order, 2010.
- (3) S.O. 1864 (E), dated the 30th July, 2010, publishing the Newsprint Control (Amendment) Order, 2010.
- (4) S.O. 1865 (E), dated the 30th July, 2010, publishing the Newsprint Control (Amendment) Order, 2010.

[Placed in Library. For S.No. (1) to (4) See No. L.T. 3054/15/10]

Notification of the Ministry of Home Affairs

SHRI AJAY MAKEN: Sir, I lay on the Table, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968, a copy (in English and Hindi) of the Ministry of Home Affairs Notification No G.S.R. 459 (E), dated the 1st June, 2010, publishing the Central Industrial Security Force Security Wing (Subordinate Ranks) Recruitment Rules, 2010.

[Placed in Library. See No. L.T. 3055/15/10]

Notifications of the Ministry of Labour and Employment

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (4) of Section 95 of the Employees State Insurance Act, 1948:—

- (1) G.S.R. 654 (E), dated the 4th August, 2010, publishing the Other Beneficiaries and Members of their Families Medical Facilities Scheme, 2010.
- (2) G.S.R. 115, dated the 17th July, 2010, publishing the Employees' State Insurance (Central) (2nd Amendment) Rules, 2010.

[Placed in Library. See No. L.T. 3068/15/10]

Notifications of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, together with Explanatory Memoranda on the Notifications:—

- (1) G.S.R. 386 (E), dated the 7th May, 2010, publishing the Central Motor Vehicles (Amendment) Rules, 2010.
- (2) G.S.R. 443 (E), dated the 21st May, 2010, publishing the Central Motor Vehicles (Second Amendment) Rules, 2010.

- (3) G.S.R. 504 (E), dated the 15th June, 2010, publishing the Central Motor Vehicles (Third Amendment) Rules, 2010

[Placed in Library. See No. L.T. 2878/15/10]

Notifications of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:—

- (1) S.O. 503 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 29.220 to K.M.46.300 (Hajipur-Muzaffarpur Section) on National Highway No.77 and Muzaffarpur Bypass (starting point at K.M. 46.300 of National Highway No. 77 and terminating point at K.M. 515.200 of National Highway No. 28) in Muzaffarpur District in the State of Bihar.
- (2) S.O. 665 (E), dated the 23rd March, 2010, regarding acquisition of land, with or without structure, from K.M. 15.000 to K.M. 21.000 and K.M. 26.000 to K.M. 89.000 (Muzaffarpur-Sonbarsa Section) on National Highway No. 77 in Sitamarhi District in the State of Bihar.
- (3) S.O. 731 (E), dated the 1st April, 2010, regarding acquisition of land, with or without structure, from K.M. 244.000 to K.M.277.500 (Rargaon-Mahulia Section) on National Highway No. 33 in East Singhbhum District in the State of Jharkhand.
- (4) S.O. 756 (E), dated the 5th April, 2010, regarding acquisition of land, with or without structure, from K.M. 934.000 to K.M.978.000 (Varanasi-Aurangabad Section) on National Highway No. 2 in Aurangabad District in the State of Bihar.
- (5) S.O. 764 (E), dated the 6th April, 2010, regarding acquisition of land, with or without structure, from K.M. 216.900 to K.M. 238.900 (Mulbagal-Andhra Pradesh/ Karnataka Border Section) on National Highway No. 4 in Kolar District in the State of Karnataka.
- (6) S.O. 797 (E), dated the 9th April, 2010, amending Notification No. S.O. 3104 (E), dated the 4th December, 2009, to substitute certain entries in the original Notification.
- (7) S.O.800 (E), dated the 9th April, 2010, regarding acquisition of land, with or without structure, from K.M. 100.000 to K.M. 104.563 (Talegaon-Amravati Section) on National Highway No.6 in Wardha District in the State of Maharashtra.
- (8) S.O. 801 (E), dated the 9th April, 2010, amending Notification No. S.O.295 (E), dated the 14th February, 2007, to substitute certain entries in the original Notification.